

(2010) 11 P&H CK 0652

High Court Of Punjab And Haryana At Chandigarh

Case No: C.W.P. No. 16295 of 1990 (O and M)

Municipal Corporation APPELLANT

Vs

Presiding Officer and Another RESPONDENT

Date of Decision: Nov. 15, 2010

Acts Referred:

- Constitution of India, 1950 - Article 226

Hon'ble Judges: Alok Singh, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Alok Singh, J.

C.M. No. 15120 of 2010

- For the reasons shown in the application, C.M. is allowed.
- Order dated 7.10.2010 is recalled and writ petition is restored to its original number.

C.W.P. No. 16295 of 1990

- By way of present petition, Petitioner - Municipal Corporation is assailing order/award dated 26.4.1990 passed by Labour Court, Ludhiana thereby directing resin statement of Respondent No. 2 with full back wages.
- Impugned order was passed way back in 1990. It is fairly stated by learned Counsel for the Petitioner that workman - Respondent No. 2 is working regularly since then and his services has already been regularised in the year 1992. In these peculiar facts and circumstances of the case after expiry of 20 years, I do not intend to invoke extra ordinary jurisdiction of this Court under Article 226 of the Constitution of India.

Dismissed.